

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 313 of 2013

Dated : 28th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Maharana Pratap Bagh Resident's
Welfare Association**

... **Appellant(s)**

Versus

**Delhi Electricity Regulatory
Commission & Ors.**

....**Respondent(s)**

Counsel for the Appellant (s) : Mr. Mukesh Suman

Counsel for the Respondent(s): Mr. Raj Kumar Mehta
Mr. Antaryami Upadhyay for R-1
Mr. Alok Shankar for TPDDL

ORDER

We have heard the learned counsel for the Appellant. He raises another ground with reference to the validity of the formula which is not alleged to be in pursuance of the Regulations. This ground has not been raised in any of the grounds in this Appeal.

The learned counsel for the Appellant seeks some more time to raise the additional grounds for consideration.

Post the matter on **13.12.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt